

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 2672

TO BE ANSWERED ON THE 15TH DECEMBER, 2015/AGRAHAYANA 24, 1937
(SAKA)

REGULARISATION OF WORKERS

2672. SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the New Delhi Municipal Council (NDMC) is considering to regularise around seven thousand contractual workers who are working for years but have not been regularised;

(b) if so, the details thereof; and

(c) the action taken by the Government to avoid outsourcing services in NDMC?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): New Delhi Municipal Council has informed that the policy of Govt. of NCT of Delhi for regularization of contractual employees is being examined in line with the order dated 10.04.2006 of Hon'ble Supreme Court of India in the case "State of Karnataka Vs. Uma Devi."

(c): To avoid outsourcing, efforts are being made by the NDMC to assign the work to its own employees.
